

Order No. 6 Dt 18/11/98

for Admision

DS
23/6/03 Bener

Learned counsel for the
Applicant is absent. This case be listed
in its turn.

18/11/98
vice-chairman

Member (Reddy)

Order dated 24.6.2003

Applicant, who was initially engaged as a Contingent paid worker and, later on, engaged as Darwan in the Office of Geological Survey of India, Bhubaneswar, has filed this Original Application under Section 19 of the A.T. Act, 1985, with prayer for direction to Respondents-Department to absorb him as a Telephone Operator. It is the case of the Respondents, in their counter, that the applicant was never engaged/appointed as a Telephone Operator.

Heard Shri G.B.Das, learned counsel for the Respondents appearing on behalf of the applicant and Shri U.B. Mohapatra, learned Addl. Standing Counsel appearing for the Respondents and perused the materials available on record. Nothing has been placed on record to show that the applicant was ever engaged as Telephone Operator under the Respondents. In this view of the matter, we are of the opinion that the prayer made by the applicant in this O.A. is wholly misconceived. We accordingly dismiss this O.A. being devoid of merit.

No costs.

18/11/98
VICE-CHAIRMAN

MEMBER (JUDICIAL)

Free copies of
final order
dt 24.6.03 issued
to counsel for
both sides.

DS
23/6/03

S. (T)